

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

OA.1567/95.

Date of order: 15-2-1996.

Between:-

G.Venkatapathy

...

Applicant.

And

1. General Manager, South Central Railway,
Rail Nilayam, Secunderabad.
2. Chief Personnel Officer, South Central
Railway, Rail Nilayam, Secunderabad.
3. Deputy Chief Mech. Engineer, Carriage
Repair Shop, Settupalli Post, Tirupathi,
Chittoor District.

....

Respondents.

Counsel for the Applicant: Mr.K.Sudhakar Reddy

Counsel for the Respondents: J.R.Gopal Rao, SC for Rlys.

CORAM:

HON'BLE MR.JUSTICE VINEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN, MEMBER ADMINISTRATIVE.



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Copy to:-

1. General Manager, South Central Railway,
Rail Nilayam, Secunderabad.
2. Chief Personnel Officer, South Central
Railway, Rail Nilayam, Secunderabad.
3. Deputy Chief Mech.Engineer, Carriage
Repair Shop, Settupalli Post,
Tirupathi, Chittoor District.
4. One copy to Mr.K.Sudhakar Reddy, Advocate,
C.A.T.Hyderabad.
5. ~~Deputy Chief~~ One copy to Mr.J.R.Gopal Rao,
S.C.for Rlys, CAT.Hyderabad.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

kku.

OA.1567/95

Judgement

(As per Hon. Mr. R. Rangarajan, Member (Admn.))

Heard Sri K. Sudhakar Reddy, learned counsel for the applicant and Sri J.R. Gopal Rao, learned counsel for the respondents.

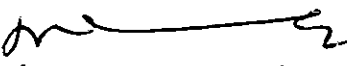
2. The applicant in this OA is son of one Sri late G. Ranganatham, whose land to the extent of 0.0571 cents in Survey No.20/2 is taken over by Railways under Award No.1/84 dated 5-5-84 for the purpose of building Carriage Repair Work Shop. The said certificate issued by the Revenue Divisional Officer, Chandragiri, Tirupathi, is at Annexure I.

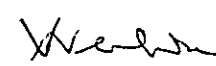
3. This OA was filed praying for a direction to the respondents for considering him for appointment in any post in Group-D against land losers quota.

4. This OA is similar to OA.967/91 which ~~was already~~ on the file of this Bench and disposed of on 22-12-94. Hence, we follow the same direction as given in OA.967/91:

The respondents are directed to consider the applicant for appointment to any post in Group-D for which he is educationally and in other respects eligible and suitable in his turn.

5. The OA is ordered accordingly at the admission stage itself. No costs. //


(R. Rangarajan)
Member (Admn.)


(V. Neeladri Rao)
Vice Chairman

Dated : Feb. 15, 96
Dictated in Open Court


Dy.Registrar(Judl)

sk

0/26/96 3A-1587/95

I COURT

TYPED BY

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN : M(A)

Dated: 15/2 -1996

ORDER/JUDGMENT

M.A./R.A./C.A.No.

In

O.A.No.

T.A.No.

(w.p.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spare Copy

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal दिल्ली/DESPATCH 22 FEB 1996 हैदराबाद बेंच HYDERABAD BENCH
